File No.: QA-11013/1/2025-QA-FSSAI (Comp. No.:14952)

भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
स्वास्थ्य और परिवार कल्याण मंत्रालय, भारत सरकार
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
Ministry of Health & Family Welfare, Govt. of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A statutory authority established under the Food Safety and Standards Act, 2006)
एफ.डी.ए. भवन, कोटला रोड, नई दिल्ली - 110 002
FDA Bhawan, Kotla Road, New Delhi-110 002
(विभाग/Quality Assurance Division)
ईमेल आईडी : vikram.2021@fssai.gov.in

दिनांक: 09 November, 2026

To

The Commissioner of Food Safety of respective States/UTs

Subject: Specifications of Food Testing Laboratory Equipment including High End Equipment (HEEs)– GC- MS/MS, LC-MS/MS, ICP-MS & ICP-OES; LC/EA- IRMS & LC-HRMS, HPLC, GC – reg.

Sir,

Reference is invited to the Guidance document on specifications for setting up of a Basic Food Testing Laboratory, (accessible on FSSAI website at https://fssai.gov.in/docs/food-testing/food-lab/Book_Food_Testing_22_12_2021.pdf) & technical specifications of High End Equipment (HEE) GC- MS/MS, LC-MS/MS, ICP-MS & ICP-OES published vide Notice dated 10th December, 2025 & Corrigendum issued thereunder; LC/EA- IRMS (Vide Notice dated 06th May, 2026) & LC-HRMS (Vide Notice dated 17th July, 2026).

2. FSSAI has been receiving representations from States/UTs & prospective bidders pertaining to technical specification of equipment i.r.o. various States/UTs tenders.

3. In this regard, this is to inform that the technical specification available on FSSAI website are only indicative and shall not be construed as standard tender specifications or mandatory procurement conditions. The procuring agencies shall independently assess their operational requirements and suitably modify any specification thereof, as deemed necessary. Further, nothing contained in the enclosed specifications shall be interpreted as favouring or restricting any particular manufacturer, technology, supplier or country of origin. Wherever required, procuring agencies may constitute their own Technical Committees (TEC) or consult subject matter experts for finalization of tender specifications. FSSAI shall not be liable for any procurement/ contractual issues arising out of procurement undertaken by other agencies.

4. This issues with the approval of the Competent Authority.

Digitally signed by Sharad Aggarwal
Date: 09-11-2026 17:27:55
Cdr. Sharad Aggarwal
Director (QA)

Copy to:

1. Advisor (QA) – *for information*

2. All Officials of State Coordination Unit, QA Division - *for information & necessary action*

3. IT Division – *to upload on FSSAI Website, under 'Advisories/ Orders' & 'Tenders/ EOI'.*